## GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2346
ANSWERED ON:07.12.2012
REHABILITATION OF ORPHANS
Ajmal Shri Badruddin;Nagar Shri Surendra Singh

## Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government is aware of the plight of orphans who lost their parents due to communal violence, terrorist attacks and other natural calamities such as earthquake and flood;
- (b) if so, the details thereof;
- (c) the details of the mechanism available with the Government to help/rehabilitate such orphans; and
- (d) the details of help/rehabilitation provided to such orphans during each of the last three years and the current year, State-wise and case-wise?

## **Answer**

## MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (c): Yes, Madam. As per the information furnished by the National Foundation for Communal Harmony (NFCH), an autonomous organisation of the Government under the Ministry of Home Affairs, it provides financial assistance to the families for care, education and training of the children rendered orphan or destitute due to killing of their parents or becoming permanently incapacitated in various communal, caste, ethnic or terrorist violence. The financial assistance is provided through the concerned Collectors/Deputy Commissioners/District Magistrates to the families whose annual income does not exceed Rupees one lakh per year.

Further, the Government, in the Ministry of Women and Child Development is providing financial assistance since 2009-10, under the Integrated Child Protection Scheme (ICPS), to State Governments/UT Administrations for setting up and maintenance of Homes and Specialised Adoption Agencies (SAAs). These institutions are set up by State Governments/UT Administrations under the Juvenile Justice (Care and Protection of Children) Act, 2000, either by themselves or through voluntary organisations, for rehabilitation and reintegration of children in need of care and protection, including children rendered orphans in communal violence, terrorist attacks and other natural calamities such as earthquake and flood.

(d): The State-wise details of funds sanctioned/released and beneficiaries covered during the last three years and the current year under the Institutional Care component and Specialised Adoption Agencies (SAAs) of ICPS and NFCH are at Annex-I and Annex-II respectively. The Ministry of Women and Child Development does not maintain case-wise data of help/rehabilitation provided to such orphans.